

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:3723
ANSWERED ON:16.12.2014
DEVELOPMENT OF WILD LIFE SANCTUARIES
Chautala Shri Dushyant

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of the steps taken for creation and conservation of sanctuaries along with the allocation of funds for the development of wildlife sanctuaries in the country during the current financial year especially in the State of Haryana;
- (b) whether the Government has formulated any programme/ plan for identification of vanishing and endangered species of fauna and flora in the country; and
- (c) if so, the details thereof and the steps taken by the Government to develop the existing sanctuaries and create new ones in the country?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (c) The Wildlife (Protection) Act, 1972 provides for creation of protected areas comprising of National Parks, Sanctuaries, Conservation Reserves and Community Reserves for the purpose of protecting, propagating or developing wildlife or its environment and for protecting flora and fauna. The Act empowers the State governments to declare such protected areas after following the procedure specified therein. Under the provisions, a network of 670 protected areas has been created in the country.

The government has provided a component "Recovery Programme for Saving Critically Endangered Species and Habitats" under the Centrally Sponsored Scheme of "Integrated Development of Wildlife Habitats" which aims at recovering the populations of 17 identified species which are critically endangered in the country.

The details of fund released under the Centrally Sponsored Schemes of "Integrated Development of Wildlife Habitats", "Project Elephant" and "Project Tiger" in the last three years and the current year are given in Annexure.